

The Minister of Finance (Shri Morarji Desai): (a) to (c). Levy of tax on sales or purchases made inside a State is a State subject of taxation vide item 54 in List II of the Seventh Schedule of the Constitution. The Central Government have no information on this.

Regarding Central Sales Tax, even though the administration of this has been delegated to the State Governments, information is being collected and will be laid on the Table of the House.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT AND GIFT-TAX ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table—

- (i) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (a) GSR No. 476 dated the 23rd March, 1963;
 - (b) GSR No. 477 dated the 23rd March, 1963;
 - (c) GSR No. 478 dated the 23rd March, 1963;
 - (d) The Manufacture in Customs Bonds (General) Amendment Rules 1963 published in Notification No. GSR 479 dated the 23rd March, 1963. [Placed in Library, see No. LT-1059/63.]
- (ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties

Export Drawback (General) Rules, 1960:—

- (a) GSR No. 480 dated the 23rd March, 1963;
- (b) GSR No. 481 dated the 23rd March, 1963; [Placed in Library, see No. LT-1060/63.]
- (iii) a copy of the Central Excise (Sixth Amendment) Rules, 1963, published in Notification No. GSR No. 483 dated the 23rd March, 1963, under section 38 of the Central Excises and Salt Act, 1944; [Placed in Library, see No. LT-1061/63.]
- (iv) a copy of the Gift-tax (Third Amendment) Rules, 1963 published in Notification No. GSR 491 dated the 23rd March, 1963, under section 46 of the Gift-tax Act, 1958. [Placed in Library, see No. LT-1062/63.]

INDIAN NAVAL RESERVE AND THE INDIAN NAVAL VOLUNTEER RESERVE (AMENDMENT) REGULATIONS

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): I beg to lay on the Table a copy of the Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1963 published in Notification No. SRO 102 dated the 23rd March, 1963, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-1063/63.]

12.02 hrs.

ESTIMATES COMMITTEE

THIRTY-SECOND REPORT

Shri Dasappa (Bangalore): I beg to present the Thirty-second Report of the Estimates Committee on the Ministry of Mines and Fuel—National

[Shri Dasappa]

Coal Development Corporation Limited, Ranchi.

12.02½ hrs.

STATEMENT BY MINISTER OF
ECONOMIC AND DEFENCE CO-
ORDINATION

Mr. Speaker: Now, the hon. Minister of Economic and Defence Co-ordination, Shri T. T. Krishnamachari, will make a statement.

The Minister of Economic and Defence Co-ordination (Shri T. T. Krishnamachari): Mr. Speaker, Sir, as I find that my name has been mentioned in connection with certain transactions of a mine-owner operating in Orissa from Calcutta....

Shri Surendranath Dwivedy (Kendrapara): On a point of order. I believe, Sir, that you are permitting the hon. Minister to make a statement on his own under Rule 372 of the Rules of Procedure. There, it is laid down that he can make a statement on a matter of public importance. But, here he is going to explain something which is non-existent in the House, as far as I remember.

I raised a matter about corruption and about Ministers being involved in some transactions, as early as February 21, 1962 in this House, and the only reply that we have had from the hon. Prime Minister is that he has sent it to the Central Intelligence to give him a report.

On the 1st April, 1963, the Home Minister stated that the hon. Prime Minister had sent the preliminary material with him to the Attorney-General for legal process. He also stated that the report of the Central Intelligence had not been submitted to the hon. Prime Minister.

Besides this, so far as the House is concerned, there is no other mate-

rial or statement, and the hon. Prime Minister has also as yet not given any statement stating categorically as to who the Ministers involved in this matter are, what the allegations are, and what the actual points which he has referred to the Attorney-General are.

In view of this, I do not know how the name of Shri T. T. Krishnamachari comes in and he wants to explain here.

Shri Ranga (Chittoor): I have also a few observations to make in regard to this matter....

Mr. Speaker: The hon. Member may allow me to just clarify the position.....

Shri Ranga: Regarding this matter, I wish to state a few points.

We have had some notice of this only this morning from the newspapers, that the Prime Minister is reported to have told his party that three Ministers' names were found in some records that they were able to discover or that came into their possession. One is, of course, Shri K. D. Malaviya, and the other is Shri T. T. Krishnamachari, and the third one is Shri Biren Mishra, I think, of the Orissa Government. Only the day before yesterday we raised this point. He would like to ask: Is this the only way in which the House and the Members of this House can be expected to come to know about what is happening? Are we to wait until the hon. Prime Minister meets his party and states these things first.....

Shri Frank Anthony (Nominated—Anglo-Indians): That is what they do nowadays.

Shri Ranga:...and thereafter come forward to make a statement and take the House into confidence? That is point No. 1.